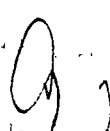
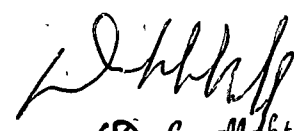
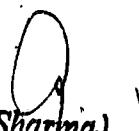



C. A. T. Bench, JAIPUR

Date of Order	Orders
<p>12-5-93 present</p> <p>Regd. A.D. Notice issue to the Res. along with copy of M.P.</p> <p style="text-align: right;">(P) 13/5</p> <p>Vide no. 3277 Dt. 14-5-93</p> <p>Notice for Respondent already issue, A.D. awaited (P) 29/6</p> <p style="margin-top: 20px;"><u>Referred</u></p> <p style="text-align: right; font-size: 2em;">OR</p> <p style="text-align: right; font-size: 2em;">25/7</p>	<p>Sh. J. K. Kausik, counsel for the applicant/petitioner.</p> <p style="text-align: center;">Issue notice to the respondents returnable on 05-7-93.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  (O. P. Sharma) Administrative Member </div> <div style="text-align: center;">  (D. L. Mehta) Vice-Chairman </div> </div> <p style="text-align: center; margin-top: 20px;"><u>5.7.93</u></p> <p style="text-align: center;">Mr. J. K. Kausik - counsel for petitioner</p> <p style="text-align: center;">Heard the Counsel for the petitioner. The M.P. is not maintainable as in the M.P. no direction can be issued for implementation of the order. M.P. stands disposed of.</p> <div style="display: flex; justify-content: space-around; margin-top: 20px;"> <div style="text-align: center;">  (O. P. Sharma) Administrative Member </div> <div style="text-align: center;">  (D. L. Mehta) Vice-Chairman </div> </div>